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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE SEVENTH DAY OF JANUARY, 1987

Present: Hen'ble Shri Ch.Ramakrishna Rae Member(J)

Hon'ble Shri L.H.A.Rege

Member(A)

APPLICATION No. 1275/86(T)+

V.Prakasham, Ex-Fireman, A/MRJ, residing at Miraj, Dist.Sangali, Maharashtra.

Applicant

(Shri M.Rama Bhat

Advecate)

Vs.

- The Divisional Manager, South Central Railway, Hubli.
- The Senier Divisional Mechanical Engineer, South Central Railway, Hubli, Dist. Dharwar.
- The Asst.Mechanical Engineer, Lece, South Central Railway, Hubli, Dist.Dharwar.

Respondents.

(Shri M.Sreerangaiah

... Advecate)

This application came up before the court today.

Hen'ble Shri Ch.Ramakrishna Rae, Member(J) made the fellowing:

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ORDER

This is an application initially filed as a writ petition in the High Court of Karnataka and subsequently transferred to this Tribunal. The facts giving rise to the application are briefly as follows:

The applicant while en duty as a Fireman en 4.12.1981 in Train Ne.3234 Dn. was found to be under the influence of liquer when he was subjected to the electronic breath analyser test. Disciplinary proceedings were therefore initiated against him under the Railway Services (Conduct) Rules, 1966, which culminatedin an order of removal from service passed by the disciplinary authority (Respondent Ne.2), vide Annexure—B.

The applicant preferred an appeal to the appellate authority (Respondent No.1) who rejected the same with the fellowing cryptic observation:

*Ne reasons to revise the penalty imposed."

Aggrieved by these orders, the applicant has filed this application.

3. Shri M.Ram Bhat, learned counsel for the applicant, centends, inter alia, that the appellate authority has not given any reasons for rejecting the appeal, except stating that he found no reasons to revise the penalty imposed.

According to the learned counsel, this is not a speaking order and is liable to be set aside.

- 4. Shri M. Speerangai ah, learned counsel for the respondents, submits that after careful consideration of the facts and circumstances and the contents of the representation made by the applicant, the appellate authority passed the order stating that he found no reasons to disagree with the penalty imposed by the disciplinary authority.
- 5. After careful consideration of the rival contentions, we are satisfied that the contention of Shri Ram Bhat is well-founded.
- observed as under:

"We wish to emphasize that reasoned decisions of Tribunals, such as the Railway Board in the present case, will promote public confidence in the administration process. An objective consideration is possible only if the delinquent servant is heard and given a chance to satisfy the Authority regarding the final orders that may be passed on his appeal. Considerations of fair-play and justice also require that such a personal hearing should be given."

7. In view of the above observations of the Supreme Court, we set aside the order at Annexure-C, passed by the appellate authority and remit the matter to him with a direction to dispose of the appeal within three months from the date of receipt of this order after affording an opportunity to the applicant of being heard in the light of the foregoing and in accordance with law.

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